(i) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF COAL (SHRI PRATIK PRAKASHBAPU PATIL): (a) to (i) Under clause 22(1) of the CMPS, 1998, actuarial evaluation of the pension fund has to be made every third year. Accordingly, the work of actuarial evaluation of the CMPS, 1998 and Pension Fund was taken up for the period upto March, 2001. The period covered was extended till 31.12.2002. The actuary submitted his revised evaluation report on 29.07.2003. The Central Government asked the CMPFO to have a second opinion/re-evaluation of the actuarial report by an actuary in the panel with Actuarial Society of India. This report of the actuary was submitted on 29.06.2006 followed by a supplementary report dated 10.10.2006. Both these reports were placed in the 145st meeting of the Board of Trustees of CMPFO held on 11.10.2006. The actuary indicated a deficit of Rs. 1946.67 cores and recommended enhancement of contribution from the employees by amendment in the CMPS, 1998. Since the evaluation was based on just 40.35% of the data pertaining to strength of CMPF/pension membership, the BOT directed to get the evaluation done on 100% data. The period covered was extended up to 31.12.2011. Draft Report dated 9.7.12 of Actuary, was deliberated in the meeting of 156th Board of Trustees held on 20.07.12 and as per decision an expert Committee was formed to go into the details of actuarial report. The meeting of the Committee was held on 16.10.12 and 17.10.12. They have submitted the report in which one of the recommendations was to request CIL to send the proposal to Technical Committee of JBCCI for framing of a model to fund the liability. The matter was further deliberated in the 157th Meeting of Board of Trustees held on 22.02.13. Coal India Limited informed the Board that the matter is under consideration with Joint Bipartite Committee for the Coal Industry (JBCCI).

Acquisition of coalfields by CIL abroad

2177. SHRIMATI KUSUM RAI:

SHRI ARVIND KUMAR SINGH:

SHRI ALOK TIWARI:

SHRI PRABHAT JHA:

Will the Minister of COAL be pleased to state:

(a) the details of coalfields acquired by Coal India Limited and other public sector companies during the last five years in other countries, company-wise;

- (b) the details of coal production in domestic and foreign coalfields during the last and the current financial year, so far, separately;
- (c) whether Government has decided to acquire some new coalfields for exploration in other countries;
 - (d) if so, the details thereof; and
 - (e) the reasons for the same?

THE MINISTER OF STATE IN THE MINISTRY OF COAL (SHRI PRATIK PRAKASHBAPU PATIL): (a) Coal India Limited (CIL) has obtained exploration licenses for two coal blocks *i.e.* 3450L and 3451L covering a leasehold area of 224 sq.km. in Moatize district, Tete Province through competitive bidding process run by Government of Mozambique in early 2009. Exploration licenses have been granted in the name of Coal India Africana Limitada (CIAL) a wholly owned subsidiary of CIL in Mozambique. Singareni Collieries Company Limited (SCCL) has not acquired any coal fields in other countries so far.

(b) Domestic production of CIL's subsidiaries and SCCL during the last and the current financial year up to February 2013 is given below:

(Figures in Million Te)

2011-12	2012-13
	(up to February 2013)
30.558	29.29
30.207	27.96
48.004	40.49
66.401	60.93
43.110	37.62
113.837	106.30
103.119	94.85
0.602	0.49
435.838	397.93
52.211	47.347
	30.558 30.207 48.004 66.401 43.110 113.837 103.119 0.602 435.838

No production of coal from the coal blocks in Mozambique has been achieved till date.

(c) to (e) CIL has executed a Memorandum of Understanding (MoU) with organizations owned by the Provincial Government of Limpopo, South Africa to acquire coal blocks in South Africa for exploration and development. CIL Board has accorded approval for setting up a wholly owned subsidiary of CIL in South Africa and process has been initiated for registration of the same. Further in the past, Joint Venture Company, namely, International Coal Ventures (P) Ltd. (ICVL) was formed with CIL, SAIL, NTPC, NMDC & RINL as constituent members. However, after withdrawal of NTPC, CIL is also reviewing the decision regarding continuance in the ICVL. So far ICVL has not acquired any coal block abroad.

Allocation oi coal blocks to PSUs

2178. SHRI P. BHATTACHARYA:

SHRI NAND KUMAR SAI:

Will the Minister of COAL be pleased to state:

- (a) whether Government has extended the date for receipt of application for allocation of coal blocks to PSUs and Government companies for specific end use (power) and coal mining;
 - (b) if so, the details in this regard;
 - (c) the details of reasons for such extension;
- (d) the details of coal block covering areas, location and basic infrastructure including coordinates, status of exploration, sequence of coal seams, quality of coal and estimated reserves, etc. of various such coal mining areas; and
- (e) the details of steps taken by Government for compliance of the amended provisions of the Mines and Mineral (Development and Regulation) Act and Rules by various such allottees?

THE MINISTER OF STATE IN THE MINISTRY OF COAL (SHRI PRATIK PRAKASHBAPU PATIL): (a) to (c) Yes, Sir. The Government has extended the date of receipt of application for allotment of coal blocks from Government Companies/ Corporations till 08.02.2013 from 30.01.2013 considering the requests of State Government of Mizoram, Chhattisgarh Mineral Development Corporation Ltd., Punjab State Industrial Development Corporation Ltd., Rajasthan Rajya Vidyut Utpadan Nigam Ltd.